

standing to each bank's total outstanding net bank credit. RBI have also initiated steps to ensure free flow of credit at competitive rates of interest. Sanction of fresh enhanced limit for export Credit as also for which interalia include prescription of maximum time limits for renewal of limits; banks being advised to evolve a system to address grievances of borrowers particularly exporters in the matter of timely and adequate sanction of limits; delegation of more powers to various functionaries especially in overseas branches of banks.

(e) and (f). With a view to preventing delayed repatriation of export proceeds RBI has evolved a mechanism whereby concessive rate of interest levied for the initial period of the export bills and higher rate of interest will be charged beyond the due date.

(g) and (h). Though it would be difficult to quantify the specific effect of any particular measure, the exports from the country have registered a rate of growth of 26.37% in the first 6 months of 1995-96 as against 17.9% in 1994-95.

#### Training Facilities to Pilots

979. SHRI MAHESH KANODIA :

SHRI DATTATRAYA BANDARU :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Indian Airlines has decided to open its training facilities to pilots of private airlines;

(b) if so, the details thereof ;

(c) the estimated annual income likely to be earned on I.A. as a result thereof ; and

(d) The number of pilots of private airlines being provided training at present ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). It has been decided that the Central Training Establishment (CTE) of Indian Airlines will now function as an independent profit Centre and undertake the training of pilots, Flight Engineers, Flight Despatchers, Cabin crew and operational personnel of other airlines also. The annual income will depend upon the demand for training from private Airlines.

(d) The A-320 and B-737 simulators at CTE are given on dry-lease to the private Airlines and they are utilising their own Instructors for training. A total of 296 pilot training hours have been utilised by the private operators from 1st January, 1995 till 29th November, 1995.

#### Legislation For Agricultural and Construction Workers

980. SHRI BASUDEB ACHARIA :

SHRI SOBHANADREESWARA  
RAO VADDE :

Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to enact a Central Legislation for agricultural and construction workers; and

(b) if so the present status of the proposal ?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Yes, Sir.

(b) Two ordinances namely :-

(i) Building and other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1995 ; and

(ii) Building and other Construction Workers Welfare Cess Ordinance, 1995 have been promulgated on 3.11.1995 to protect the interests of construction workers.

As regards agricultural workers, a general consensus has been finally reached on the need for a Central legislation in this regard with sufficient flexibility to be provided to the State Governments to implement the legislation according to prevailing local conditions.

#### Debt Payment

981. SHRI RAJENDRA AGNIHOTRI : Will the Minister of FINANCE be pleased to state :

(a) whether a rising gap between total expenditure and current levies over the last decade set in motion a vicious cycle of increased borrowing higher debt and increase in interest payments;

(b) if so, the details thereof; and

(c) the specific steps taken to break this vicious cycle?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) and (b). Government is compelled to borrow whenever there is a gap between total expenditure and non-debt receipts. As a result, the additional borrowings of the Government during the period 1985-86 to 1994-95 (RE) amounted to Rs. 384220 crore. The interest payment